No more curbs on derivative trade: Sebi

PRESS TRUST OF INDIA
Mumbai, January 11

ANANTH NARAYAN,
WHOLETIME MEMBER, SEBI

At this point in time, there is no thought of Sebi taking any further steps in this particular regard (curbing or restricting activity in derivatives)

THE SECURITIES AND Exchange Board of India (Sebi) is not planning any more measures to curb or restrict activity in derivatives, Ananth Narayan, a wholetime member of the capital markets regulator, said on Saturday.

An expert group under former RBI executive director G Padmanabhan continues to work on bettering the system, and some moves on ease of doing business and better risk management are being mulled, he added. "At this point in time, there is no thought of Sebi taking any further steps in this particular regard," Narayan said, addressing an event organised by Sebi-promoted NISM here.

He also made it clear that Sebi is not mulling any steps on "suitability and appropriability", which will determine who can trade in the derivatives market.

It can be noted that in November, Sebi imposed a set of restrictions to curb highly speculative trades in the futures and options market after data pointed out that retail investors lost money in 93% of the trades over the last three years.

Making it clear that Sebi has nothing against derivatives and that they help in price discovery and deepening the market, Narayan assured that the tweaks will be introduced only after consultations. Some of the measures being discussed within the market regulator include steps to better measure risk in the derivatives market. "What you need ideally is that the volumes in the cash market should be nice and liquid, and there should be depth in the market. And likewise, the volumes in the derivative market should also have depth, should also have good volumes," he noted. It is important to make sure that there is some kind of connectivity in the liquidity of the two markets, he said.

Computing, technology growth to make India developed country, says Vaishnaw

GEETA NAIR
Pune, January 11

COMPUTING AND TECHNOLOGICAL advancement is a core building block for India to become a developed nation by 2047, Union minister for electronics and information technology Ashwini Vaishnaw said on Saturday. The minister also announced a ₹600 crore Electronics Manufacturing Cluster (EMC) in Pune. "We are developing a large electronics cluster. It is a joint venture of the state and central government and two anchor manufacturers have got approvals. We will work with the state government to make it a large facility. "Pune is known for its automotive industry, the same will happen in the electronics industry here," he said.

The development would be completed in 1-1.5 years. The minister said they would let the market drive the focus of the Pune EMC at Ranjangaon. Starion HK India and IFB are the two anchor manufacturers of the cluster.

The minister was speaking in Pune during his visit to the Centre for Development of Advanced Computing (C-DAC), where he reviewed multiple missions and projects, including the National Quantum Mission. He said there were some interesting quantum applications shared by C-DAC that would be useful in space and many other sectors. MeitY has committed ₹523 crore for it and would commit a further ₹500 crore, which is in addition to what DST was investing in the Quantum Mission.

Govt to probe alleged illegal garlic imports

PRESS TRUST OF INDIA
New Delhi, January 11

COMMERCE AND INDUSTRY minister Piyush Goyal has assured garlic traders to look into their concerns over illegal imports of the agri commodity, an official said on Saturday.

A delegation of garlic traders met the minister on January 10 and highlighted difficulties faced by farmers and traders due to imports of Chinese garlic, the commerce ministry official said. According to the traders, Chinese garlic is banned in India, but it is being brought into the country, which is hurting farmers and traders, apart from distorting the garlic market. The traders have alleged that some imports were routed via Afghanistan, Iran and Iraq to circumvent the ban on Chinese imports. The country's garlic imports stood at $7 million during April-October this fiscal.

'Energy security to make India $4-trillion economy before 2027'

PRESS TRUST OF INDIA
Mangaluru, January 11

Oil minister **Hardeep Singh Puri** said the IMF has projected India to become $4-trillion economy by 2027

UNION MINISTER FOR petroleum and natural gas, Hardeep Singh Puri on Saturday said India's energy security will fuel the country's bid to become a $4 trillion economy much earlier than the projected 2027.

Puri was addressing a session at the 7th Mangaluru Literary Festival on Saturday. He said the International Monetary Fund has projected India to reach there by 2027. "But if the present trajectory continues, India will arrive there much before that," Puri said. The 7th edition of the festival was inaugurated by legendary Kannada writer SL Bhyrappa at the TMA Pai Auditorium. Following the inauguration, Puri delivered his key note address on India's energy security. Puri said there's no shortage of fossil fuel. He said a few OPEC project fossil fuels as "short-lived resources" for their own "cartelising motives".

He also said India has ramped up its refinery capacity from 5 million barrels of crude to 5.4 million barrels per day.

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Chola — Enter a better life

Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

SALE NOTICE OF IMMOVABLE SECURED ASSETS Issued under Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules 2002

Notice is hereby given to the **PUBLIC IN GENERAL** and in particular to the Borrower(s) and Guarantor(s) indicated in **COLUMN (A)** that the below described immovable property(ies) described in **COLUMN (C)** Mortgaged / Charged to the secured creditor the **POSSESSION** of which has been taken as described in **COLUMN (D)** by the Authorized Officer of Housing **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** Secured Creditor, will be sold on **"As is Where is", "As is what is"** and **"Whatever there is"** as per details mentioned below :-

Notice is hereby given to Borrower / Mortgagor(s) / legal heir, legal representatives **(Whether Known or unknown)**, executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s) / Mortgagor(s) (Since deceased) as the case may be indicated in **COLUMN (A)** under Rule 8(6) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** secured Creditor's website i. e. **https://www.cholamandalam.com and www.auctionfocus.in**

Sr. No.	[A] LOAN ACCOUNT NO. NAMES OF BORROWER(S) / MORTGAGER(S) / GAURANTOR(S)	[B] O/s. DUES TO BE RECOVERED (SECURED DEBTS)	[C] DESCRIPTION OF THE IMMOVABLE PROPERTY / SECURED ASSET	[D] TYPE OF POSSESSION	[E & F] RESERVE PRICE (IN ₹) / EARNEST MONEY DEPOSIT (IN ₹)	[G] DATE OF AUCTION & TIME
1	Loan A/c. No.: HL11ALG000047992 & HL04ALG000025063 **1. Mr. / Mrs. Shaik Nazia Begum 2. Mr. / Mrs. Modhin Pasha Shaik Both Are R/At :** 3-61, Chittaloor, Shaligouraram, Nalgonda, Near Main Road, Nakrekal-508 210.; **Also At :** Sy. No. 347/^C1, Block No. 12 Officers Colony, Nakrekal Village & Mandal Nakrekal, Beside Happy Childrens Hospital, Nakekal Nalgonda Dist. 508 211; **Also at :** 12-107/A/1, Santhosh Nagar, Nakerekal,.Dist. Nalgonga, Near Happy CHILDREN S HOSPITAL, Nakerekal, 508 211; **Also at :** Sy. No. 347/C1, H. No. 12-107/A/1, Block No.12, Officers Colony, Santhosh Nagar, Nakerekal Town & Municipality, Nalgonda Dist, Near Main Road, Nakrekal-508 211	**₹ 34,42,745/- (Rs. Thirty Four Lakhs Forty Two Thousand Seven Hundred and Forty Five Only)** Due as On **10.01.2025**	All that the Residential House Bearing No. 12-107/A/1, Constructed Upon House **Plot Admeasuring** 188.00 Sq. Yards, out of Survey No. 347/C1, Situated at Nakrekal Village and Mandal Within the Limits and Nalgonda District Bounded by within the following ➢**Boundaries** - ∗ **North by** : House of Sathyanarayanal; ∗ **South by** : 20' Wide Road; ∗ **East by** : H. No. 12-107/A of Tula Srinivas; ∗ **West by** : 15' Wide Road.	CONSTRUCTIVE POSSESSION	**₹ 47,38,500/- (Rs. Forty Seven Lakhs Thirty Eight Thousand Five Hundred Only)** / **₹ 4,73,850/- (Rs. Four Lakhs Seventy Three Thousand Eight Hundred Fifty Only)**	**14.02.2025** from **02.00 P. M.** to **04.00 P. M. (with automated extensions of 5 minutes each in terms of the Tender Document)**
2	Loan A/c. No.: HL03ERI000022539 & HL11ERI000048346 **1. Mr. / Mrs. Bheemeshwar Sharma Valluri 2. Mr. / Mrs. Sunitha Valluri Both Are R/At :** H. No. 201, Block No.10, Gurijala Enclave, Old Mancherial, Mancherial, Telangana, Opp. R. K. Bekary Luxettipet-504 208; **Also at :** Sy. No. 22/A,C ode No. 98, Plot No. 10, Flat No. 201 2nd Floor, Nr. H. No. 15-200, Main Road, Old Mancherial Of Mancherial Town & Dist., 504208, Opp. Main Road (LXPT To MNCL) Luxettipet-504 208	**₹ 29,02,988/- (Rs. Twenty Nine Lakhs Two Thousand Nine Hundred & Eighty Eight Only)** Due as On **04.01.2025**	Semi finished Flat No. 201 of 2nd Floor plinth area 1008 Sq. Ft. including common area, undivided share land measuring 40 Sq. Yds. in Plot No. 10 out of **Plot measuring** 233.33 Sq. Yds. situated in Sy. No. 22/A of Mancherial Shivar with in the limits of Mancherial Municipality, MDL Mancherial, Dist. Mancherial, with the following boundaries as per technical report : ➢ **Plot Boundaries** - ∗ **East** : Plot No. 9; ∗ **West** : Others Land; ∗ **North** : Land of vendor; ∗ **South** : 30 feet Road. ➢ **Flot Boundaries** - ∗ **East** : Staircase and common corridor; ∗ **West** : Open to Sky; ∗ **North** : Open to Sky; ∗ **South** : Open to sky.	CONSTRUCTIVE POSSESSION	**₹ 27,82,000/- (Rs. Twenty Seven Lakhs Eighty Two Thousand Only)** / **₹ 2,78,200/- (Rs. Two Lakhs Seventy Eighty Thousand Two Hundred Only)**	

∗ **INSPECTION DATE & TIME IDATE : 12.02.2025 BETWEEN 11.00 A. M. TO 04.00 P. M.** ∗ **MINIMUM BID INCREMENT AMOUNT : ₹ 10,000/-**

∗ **LAST DATE OF SUBMISSION OF BID / EMD / REQUEST LETTER FOR PARTICIPATION IS 13.02.2025 TILL 5.00 P. M.**

* Together With Further Interest As Applicable In Terms Of Loan Agreement With, Incidental Expenses, Costs, Charges Etc. Incurred Up To The Date Of Payment And / Or Realisation Thereof.

For Any Assistance Related To Inspection Of The Property, Or For Obtaining The Bid Document And For Any Other Queries, Please Get In Touch With (**For Sr. No. 1**) **Mr. Ambala Naresh**, on his **Mobile No. No. 9701034031, E-mail ID : ambalanaresh@chola.murugappa.com** / (**For Sr. No. 2**) **Mr. Maram Srinivas**, on his **Mobile No. No. 9618237560, E-mail ID : maramsrinivas@chola.murugappa.com / Mr. Mohd. Abdul Qawi on 7305990872.** Official of **Cholamandalam Investment And Finance Company Limited** to The Best of Knowledge And Information of The **Authorized Officer** of **Cholamandalam Investment And Finance Company Limited** there Are No Encumbrances In Respect Of The Above Immovable Properties / Secured Assets.

Date : 11.01.2025
Place : Nalgonda / Mencherail, Telangana

Sd/-
AUTHORIZED OFFICER,
For **Cholamandalam Investment and Finance Company Limited**

ADITYA BIRLA FINANCE LIMITED

ADITYA BIRLA CAPITAL — PROTECTING INVESTING FINANCING ADVISING

Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266.
Corporate Office : 12th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

E-AUCTION SALE NOTICE

15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provison to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Whereas the **Authorized Officer** of **Aditya Birla Finance Limited /** Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the **Aditya Birla Finance Limited** will be held on **"As is where is", "As is what is"** and **"Whatever there is"** basis.

DATE & TIME OF E-AUCTION : 29.01.2025, BETWEEN 11:00 A. M. TO 01:00 P. M.
LAST DATE OF RECEIPT OF KYC & EARNEST MONEY DEPOSIT (EMD) : 28.01.2025

Sr. No.	Name of the Borrowers & Co-Borrowers	Description of Properties / Secured Assets and Date of Possession	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.) / Incremental Value) (in Rs.)	Demand Notice Date & Total Amt. (in `)
1	**1. Mrs. Janagam Padma,** S/o. Janagam Ramesh **2. Vahani Water Plant,** Through Its Prop. Janagam Padma **3. Mr. Janagam Ramesh,** S/o. Janagam Balaraju **LOAN A/C. NO. : ABWARSTS000000563630**	All That Piece and Parcel of Property The R.C.C. House Bearing House No . – 1-4/3/1, Admeasuring To An Extent of 130 Sq. Yards or 108.06 Sq. Mtr., Covered By Plinth Area 560 Sq. Ft, Out of Survey No – 62/A/3, Situated At Nekkonda Grama Panchayat, and Village And Mandal Warangal District, and Within The Jurisdiction of Sub Registrar Narsampet And District Registrar Warangal District Which is Bounded as Under :- **East** : 10'-00" Proposed Road, **West** : Plot of Mallampati Sanjeeva Reddy (Vendor), **North** : Plot Of Mallampati Sanjeeva Reddy (Vendor), **South** : Plot Of Mallampati Sanjeeva Reddy (Vendor), Measurement of Scheduled Property – **North And South –** 65 Ft, **East And West –** 18 Ft.	**Rs. 19,16,000** (Ninteen Lacs and Sixteen Thousand only)	**Rs. 1,91,600** (Rupees One Lacs Ninety One Thousand and Six Hundred Only) **Rs. 25,000/-** (Rs. Twenty Five Thousand Only)	**14.12.2023 & Rs. 24,89,316/-** (Rupees Twenty Four Lakhs Eighty Nine Thousand Three Hundred And Sixteen Only) **due as on 14.12.2023**

For detailed terms and conditions of the sale, please refer to the link provided in **Aditya Birla Finance Limited /** Secured Creditor's website i.e. **https://personalfinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act.aspx.**

Contact Nos.: **Aditya Birla Finance Limited,** Authorized Officer **- 1) Mr. Apoorva Thomas Danthi - apoorva.danthi@adityabirlacapital.com, M. No. 9930909725** You may also visit nearest Branch or contact **Aditya Birla Finance Limited 2) Mr. Jahirul Laskar : (Jahirul.Laskar@adityabirlacapital.com) M. No. +91 97060 03075, 3) Parneet Singh : (parneet.singh@adityabirlacapital.com) M. No. +91 97200 29337, 4) Mr. Srikanth : srikanth.s@adityabirlacapital.com - M. No. 98840 02027**

Place : Warangal, Telangana
Date : 12.01.2025

Sd/-
Authorised Officer
ADITYA BIRLA FINANCE LIMITED

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF REPUTE FOODS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	REPUTE FOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13th September, 2011
3.	Authority under which corporate debtor is incorporated / registered	RoC - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15400GJ2011PTC067117
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.6, Survey No.244, Shapar Gujarat, India - 360024.
6.	Insolvency commencement date in respect of corporate debtor	7th January, 2025 (Order uploaded on Hon'ble NCLT Website on 9th January, 2025)
7.	Estimated date of closure of insolvency resolution process	6th July,2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name:Mr. Chirag Rajendrakumar Shah Reg. No: IBBI/IPA-001/IP-P01169/2018-19/11837
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009. Email ID: chirag.irp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: 208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009. Email ID: cirp.rfpl@gmail.com
11.	Last date for submission of claims	21st January, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in/downloadform.htm NA

Notice is hereby given that National Company Law Tribunal, Ahmedabad Bench, Court-I has ordered the commencement of Corporate Insolvency Resolution Process of **Repute Foods Private Limited on 7th January, 2025. (Order uploaded on Hon'ble NCLT Website on 9th January, 2025).**

The creditors of Repute Foods Private Limited are hereby called upon to submit their claims with proof on or before 21st January, 2025 to the interim resolution professional at the address mentioned against entry No.9/10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditors belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not in present case) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Chirag Rajendrakumar Shah
Interim Resolution Professional of Repute Foods Private Limited
IBBI/IPA-001/IP-P01169/2018-19/11837
AFA No.AA1/11837/02/311225/107567 Valid Upto : 31st December, 2025

Date : 12/01/2025
Place : Ahmedabad

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF OCH-ZIFF REAL ESTATE INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate person	**Och-Ziff Real Estate India Private Limited**
2	Date of incorporation of corporate person	16/05/2008
3	Authority under which corporate person is Incorporated / Registered	RoC-Bangalore
4	Corporate Identity Number of corporate person	U74200KA2008PTC046462
5	Address of the Registered Office and Principal Office (if any) of corporate person	# 302, Pride Elite, #10, Museum Road Bangalore - 560001, Karnataka, India
6	Liquidation commencement date of corporate person	January 10, 2025
7	Name, Address, Email address, Telephone number and the Registration Number of the Liquidator	Name: Anil Kumar Dubey **Permanent Address:** Meridian Splendora Tower II, Flat 4F, 9A/1 Umakant Sen Lane, Kolkata-700030 **Correspondence Address:** #47, Manipal Centre, South Block, Suite No. 218, 2nd Floor, Dickenson Road, Bangalore - 560042, Karnataka, India **Email:** anil@mandaassociates.in **Mobile No.:** +918334984350 **AFA No.:** IBBI/IPA-002/IP-NO1187/2022-2023/14249
8.	Last date for submission of claims	February 09, 2025

Notice is hereby given that Och-Ziff Real Estate India Private Limited has commenced voluntary liquidation on January 10, 2025.

The stakeholders of Och-Ziff Real Estate India Private Limited are hereby called upon to submit a proof of their claims, on or before February 09, 2025, to the Liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : January 12, 2025
Place : Bangalore

Sd/-
Anil Kumar Dubey
Liquidator

PUBLIC NOTICE
YUKEN INDIA LIMITED

16/C, Doddanekundi Industrial Area, Mahadevapura Post, Bangalore - 560 048

Notice is hereby given that the certificatesfor the undermentioned securities of the Company have been lost and the investor of the said securities has applied to the company to issue duplicate certificates. Any person(s) who has /have claim(s) on the said shares should lodge such claim(s) with the Company's Registrars and Transfer Agents viz KFin Technologies Limited, Selenium Tower-B, Plot 31-32, Gachibowli, Financial District, Hyderabad - 500032, TELENGANA within 30 days from this date else the Company will proceed to issue duplicate share certificate(s) without further intimation.

Folio no.	Certificate no.	Distinctive nos From	Distinctive nos To	Quantity	Name of the share holder
YIL006378	21	2001	2100	100	Sita Pradeep
YIL006378	22	2101	2200	100	Sita Pradeep
YIL006378	23	2201	2300	100	Sita Pradeep
YIL006378	24	2301	2400	100	Sita Pradeep
YIL006378	25	2401	2500	100	Sita Pradeep

Date : 12.01.2025
Place : Chennai

Sd/-
Sita Pradeep

JM Financial Asset Reconstruction Company Limited

JM FINANCIAL

Corporate identify Number : U67190MH2007PLC74287
Registered Office: 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025
Website – www.jmfinancialarc.com
Contact Person: 1. Ramsunder Ganesan - 9846350350 2. Vishal Ketele - 9584966653 3. Sinduja Pillai - 022 - 6224 1676

E-Auction Sale Notice - Fresh Sale

That Piramal Capital and Housing Finance Ltd have assigned a pool of Loan (including below mentioned Loans) together with underlying security interest created thereof along with all the rights, title and interest thereon under Section 5 (1) (b) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI ACT") vide an assignment agreement dated March 29, 2023 ("the Assignment Agreement") in favour of JMFARC (JM) (herein referred as Assignee) acting in its capacity as trustee of JMFARC – Aranya – Trust. It is to notify that PCHFL is authorized and appointed to act as Service provider / Collection agent to facilitate all operational and procedures processes vide Assignment / Service Agreement.

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Secured Creditor under the **SARFAESI Act, 2002** for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the physical possession, on **'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis',** Particulars of which are given below:

Loan Code/Branch/ Borrower (s) / Co-Borrower (s) / Guarantor (s)	Demand Notice Date and Amount	Property Address _final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (08-01-2025)
Loan Code No.: 05600002310, Kannur (Branch), Bijesh Cheruvalath (Borrower), Lishna Bijesh (Co Borrower 1)	Dt: 20-07-2021, Rs. 2171555/-, (Rs.Twenty One lakh Seventy One Thousand Five Hundred Fifty Five Only)	All The piece and Parcel of the Property having an extent :- Flat No. D2, Third Floor Palm Avenue Project, Square Feet Builder Edakkad Village, Kannur Taluk Kerala :- 670621 Boundaries As:- North: Pvt road, Kannan South : Kanakarajan East : Pvt road West :Kanakarajan	Rs. 3255380/-, (Rs. Thirty Two lakh Fifty Five Thousand Three Hundred Eighty Only)	Rs. 325538/-, (Rs. Three lakh Twenty Five Thousand Five Hundred Thirty Eight Only)	Rs. 3411047/-, (Rs. Thirty Four lakh Eleven Thousand Forty Seven Only)
Loan Code No.: 12500001250, Kozhikode (Branch), Ismail Mangat (Borrower), Shareena P (Co Borrower 1)	Dt: 30-06-2021, Rs.1594158/-, (Rs. Fifteen lakh Ninety Four Thousand One Hundred Fifty Eight Only)	All The piece and Parcel of the Property having an extent :- Re Survey No 110/2 Olavanna Village District Kozhikode Kerala :- 673014 Boundaries As :- North : Hassan South : Road East : Road West : Murali	Rs. 5383670/-, (Rs. Fifty Three lakh Eighty Three Thousand Six Hundred Seventy Only)	Rs. 538367/-, (Rs. Five lakh Thirty Eight Thousand Three Hundred Sixty Seven Only)	Rs. 2577937/-, (Rs.Twenty Five lakh Seventy Seven Thousand Nine Hundred Thirty Seven Only)

DATE OF E-AUCTION: 20-02-2025, FROM 11.00 A.M. TO 1.00 P.M (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 19-02-2025, BEFORE 4.00 P.M.

For detailed terms and conditions of the Sale, please refer to the link provided in https://www.jmfinancialarc.com/Home/Assetsforsale OR https://www.bankauctions.in.

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR

The above mentioned Borrower/Guarantor are hereby noticed to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

Date : 12.01.2025
Place : KERALA

Sd/- (Authorised Officer), (Aranya - Trust)

Bank of India

बैंक ऑफ़ इंडिया
Bank of India — Relationships beyond banking

TAMBARAM BRANCH
No 91A, Rajaji Road, Tambaram, Chennai – 600 045

APPENDIX IV [See rule-8(1)] POSSESSION NOTICE (For Immovable property/ies)

Whereas the undersigned being the Authorised Officer of the **BANK OF INDIA** , under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security interest (Enforcement) Rules, 2002 issued following demand Notice dated calling upon the **Borrowers** in the respective accounts as given below to repay the amount mentioned in the notice within **60 days** from the date of receipt of the said notice.

The Borrowers and Guarantor having failed to repay the amount, notice is hereby given to the Borrowers and Guarantor and the public in general that the undersigned has taken **possession** of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **10th day of January of the year 2025.**

The Borrowers and Guarantor in particular and the public in general are hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of the **BANK OF INDIA - TAMBARAM BRANCH** for the amount(s) mentioned below and interests thereon.

The Borrower's/Co-Borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl.No.1: **Borrower: Mr. Premsai M and Mrs. Bhavani Durairaj, Demand Notice Date: 15.10.2024, Possession Notice Date: 10.01.2025, Outstanding Amount : Rs.43,37,107.80 (Rupees Forty Three Lakhs Thirty Seven Thousand One Hundred and Seven and Paise Eighty) (Contractual Dues upto 15.10.2024) and with further interest thereon.**

Description of the Immovable Property Owned by Mr.Premsai.M and Mrs.Bhavani Durairaj SCHEDULE 'A' PROPERTY: All that piece and parcel of house-site bearing Plot No.3, measuring to an extent of 2655 Sq.ft. comprised in S.No 435/2A (Part), Patta No. 1361 as per Patta Sub-Division S.No.435/2A2D in the layout named as "Hygrevar Gardens" situated at Chettipuniyam Village, Chengalpet Taluk, Kancheepuram District now Chengalpet District. **BOUNDED ON THE:-** North by : 30 Feet Road, South by : Property of Eugene Xavier & Others, East by : Plot Nos. 1 and 2, West by : Plot No.4. **MEASURING ON THE:-** North by : 30 Feet, South by : 30 Feet, East by : 88 Feet, West by : 89 Feet. In all admeasuring to an extent of 2655 Sq.ft. The above property is situated within the Registration District of Chengalpet and Joint-II Sub- Registration of Chengalpet. **SCHEDULE 'B' PROPERTY** A Residential Flat, bearing **No. T-1, Third Floor**, of the building known as **"SUDHARSHAN HYGREVAR"** with **Super built up** area of **1086 Sq.ft** inclusive of Common Area, along with **450 Sq.ft., undivided share** of land in and out of Schedule "A" property.

Sl.No.2: **Borrower: Mr. Premsai M and Mrs. Bhavani Durairaj, Demand Notice Date: 15.10.2024, Possession Notice Date: 10.01.2025, Outstanding Amount : Rs.41,81,979.00 (Rupees Forty One Lakhs Eighty One Thousand, Nine Hundred and Seventy Nine) (Contractual Dues upto 15.10.2024) and with further interest thereon**

Description of the Immovable Property owned by **Mr. Premsai M and Mrs. Bhavani Durairaj: SCHEDULE 'A' PROPERTY** All that piece and parcel of house-site bearing Plot No.3, measuring to an extent of 2655 Sq.ft. comprised in S.No 435/2A (Part), Patta No. 1361 as per Patta Sub-Division as S.No.435/2A2D in the layout named a "Hygrevar Gardens" situated at Chettipuniyam Village, Chengalpet Taluk, Kancheepuram District now Chengalpet District. **BOUNDED ON THE:-** North by : 30 Feet Road, South by : Property of Eugene Xavier & Others, East by : Plot Nos. 1 and 2, West by : Plot No.4. **MEASURING ON THE:-** North by : 30 Feet, South by : 30 Feet, East by : 88 Feet, West by : 89 Feet. In all admeasuring to an extent of 2655 Sq.ft. The above property is situated within the Registration District of Chengalpet and Joint-II Sub- Registration of Chengalpet. **SCHEDULE 'B' PROPERTY** A Residential Flat, bearing **No. T-2, Third Floor**, of the building known as **"SUDHARSHAN HYGREVAR"** with **Super built up** area of **1056 Sq.ft** inclusinve of Common Area, along with **435 Sq.ft., undivided share** of land in and out of Schedule "A" property.

Date : 10.01.2025, Place : Chennai — **Authorised Officer, Bank of India**

ಶೀಘ್ರದಲ್ಲೇ ಭಾರತ 3ನೇ ಅತಿದೊಡ್ಡ ಆರ್ಥಿಕ ಶಕ್ತಿಯಾಗಲಿದೆ

ಹರ್ದೀಪ್ ಸಿಂಗ್ ಪುರಿ

ಮಂಗಳೂರು, ಜ.11: ನರೇಂದ್ರ ಮೋದಿ ಅವರು ದೇಶದ ಪ್ರಧಾನಿ ಆದ ಸಂದರ್ಭದಲ್ಲಿ ನಮ್ಮ ದೇಶದ ಆರ್ಥಿಕತೆ ದುರ್ಬಲವಾಗಿದ್ದು, ಅದನ್ನು ಬಲು ಎಚ್ಚರಿಕೆಯಿಂದ ನಿಭಾಯಿಸಬೇಕಾದ ಪರಿಸ್ಥಿತಿ ಇತ್ತು. ಇದೀಗ ನಾವು 10ನೇ ಸ್ಥಾನದಿಂದ ಐದಕ್ಕೇರಿದ್ದು, ಶೀಘ್ರವೇ ಮೂರನೇ ಅತಿದೊಡ್ಡ ಆರ್ಥಿಕ ಶಕ್ತಿಯಾಗಿ ಹೊರಹೊಮ್ಮಲಿದ್ದೇವೆ ಎಂದು ಕೇಂದ್ರ ಪೆಟ್ರೋಲಿಯಂ ಮತ್ತು ನೈಸರ್ಗಿಕ ಅನಿಲ ಸಚಿವ ಹರ್ದೀಪ್ ಸಿಂಗ್ ಪುರಿ ಹೇಳಿದ್ದಾರೆ.

ಭಾರತ್ ಫೌಂಡೇಶನ್ ವತಿಯಿಂದ ನಗರದ ಡಾ.ಟಿ.ಎಂ.ಎ.ಪೈ ಇಂಟರ್‌ನ್ಯಾಷನಲ್ ಕನ್ವೆನ್ಷನ್ ಸೆಂಟರ್‌ನಲ್ಲಿ ಆಯೋಜಿಸಲಾಗಿರುವ ಲಿಟ್ ಫೆಸ್ಟ್‌ನ (ಸಾಹಿತ್ಯ ಉತ್ಸವ) 7ನೇ ಆವೃತ್ತಿಯ ಪ್ರಥಮ ದಿನ ಶನಿವಾರ ಎನರ್ಜಿ ಫಾರ್ ಸರ್ವೈವಲ್, ಸೆಕ್ಯುರಿಟಿ ಆ್ಯಂಡ್ ಕ್ಲೈಮೆಟ್ ವಿಷಯ ಕುರಿತು ನಡೆದ ವಿಚಾರಗೋಷ್ಠಿಯಲ್ಲಿ ಅವರು ಮಾತನಾಡುತ್ತಿದ್ದರು.

ಎರಡು ಹಾಗೂ ಮೂರನೇ ಹಂತದ ನಗರಗಳಲ್ಲಿನ ಸಾಮರ್ಥ್ಯವನ್ನು ಬಳಸಿ ಕೊಳ್ಳಲು ದೊಡ್ಡ ನಗರಗಳನ್ನು ಮೀರಿ ಇಂಧನ ಭದ್ರತಾ ಶೃಂಗಸಭೆಗಳಂತಹ ಕಾರ್ಯಕ್ರಮಗಳನ್ನು ಆಯೋಜಿಸುವ ಸಾಧ್ಯತೆಯ ಬಗ್ಗೆ ಲೇಖಕಿ ಹರ್ಷ ಭಟ್ ಕೇಳಿದ ಪ್ರಶ್ನೆಗೆ ಉತ್ತರಿಸಿರುವ ಸಚಿವ ಹರ್ದೀಪ್ ಸಿಂಗ್, ಮಂಗಳೂರಿನಂತಹ ನಗರದಲ್ಲಿ ಖಂಡಿತವಾಗಿಯೂ ಇಂಧನ ಭದ್ರತಾ ಶೃಂಗಸಭೆ ಮಾಡಬಹುದು. ಸಂಸದ ಕ್ಯಾ.ಚೌಟ ಶುಕ್ರವಾರ ಈ ಭಾಗದ ಎಲ್ಲ ತೈಲ ಮಾರಾಟ ಕಂಪೆನಿಗಳ ಪ್ರಮುಖರನ್ನು ಭೇಟಿ ಮಾಡಿದ್ದಾರೆ. ಒಂದು ವೇಳೆ ನೀವು ಇಲ್ಲಿ ಇಂಧನ ಭದ್ರತಾ ಕಾರ್ಯಕ್ರಮವನ್ನು ಆಯೋಜಿಸಲು ಬಯಸಿದರೆ, ಈ ತೈಲ ಕಂಪೆನಿಗಳೊಂದಿಗೆ ಮಾತನಾಡಬಹುದು. ಇದಕ್ಕೆ ನನ್ನ ಸಂಪೂರ್ಣ ಬೆಂಬಲವಿದೆ ಎಂದು ಅವರು ಹೇಳಿದರು.

ನಂದಕಿಶೋರ್ ಮುಖ್ಯ ಅತಿಥಿಯಾಗಿ ವಿಚಾರಗೋಷ್ಠಿಯಲ್ಲಿ ಭಾಗವಹಿಸಿದ್ದರು.

ಲಿಟ್ ಫೆಸ್ಟ್‌ನಲ್ಲಿ ಶನಿವಾರ 'ಕನ್ನಡ ಸಾಹಿತ್ಯ ವಿಮರ್ಶೆ- ಒಂದು ಅಕಾಡಮಿಕ್ ಚರ್ಚೆ' (ಜಿ.ಎಸ್.ಆಮೂರ ಶತಮಾನದ ನೆನಪು) ವಿಷಯದಲ್ಲಿ ಮಾತನಾಡಿದ ಡಾ.ಎಸ್.ಎಸ್.ಗುಂಡೂರ, ಕಲಾ ಹೀನನಿಗೆ ಸಾಹಿತ್ಯ ಸುಗಂಧ ಬೆಳೆಯುವ ಕಾರ್ಯ ವಿಮರ್ಶೆಯಿಂದ ನಡೆಯಬೇಕಾಗಿದೆ. ವಿಮರ್ಶೆಗೆ 100 ವರ್ಷಗಳ ಇತಿಹಾಸವಿದ್ದು, ಸಾಹಿತ್ಯವನ್ನು ಅಧ್ಯಯನ ಮಾಡುವ ಪ್ರಕಾರವೇ ವಿಮರ್ಶೆ. ಎಲ್ಲ ಸಾಹಿತ್ಯಕ್ಕೂ ಒಂದೇ ತೆರನಾದ ವಿಮರ್ಶೆ ಎಂಬ ಭಾವವಿದ್ದು, ಇದರಲ್ಲಿ ಬದಲಾವಣೆಯ ಅಗತ್ಯವಿದೆ ಎಂದರು.

ಡಾ.ಜಿ.ಬಿ.ಹರೀಶ ಮಾತನಾಡಿ, ಮೂಲ ಲೇಖಕನ ಆಶಯವನ್ನು ಧಾತುವಾಗಿರಿಸಿ ಮೂಲ ಕೃತಿಯ ರಸವನ್ನು ಓದುಗರಿಗೆ ಮುಂದಿಡುವುದು ವಿಮರ್ಶೆ. ನಮ್ಮ ಕೃತಿ ವಿಮರ್ಶೆ ಆಗಿಲ್ಲ ಅಥವಾ ಆ ಕೃತಿಯ ವಿಮರ್ಶೆ ಅಧಿಕವಾಯಿತು ಎಂಬಿತ್ಯಾದಿ ಚರ್ಚೆ ಇರುವುದು ಸಹಜ. ಆದರೆ, ಒಂದು ಕೃತಿಯು ನಮ್ಮನ್ನು ಕೇಳುವ ಸಂದರ್ಭ ಬಂದಾಗ ಅಥವಾ ಅರ್ಥ ಆಗದಂತಹ ಸಂದರ್ಭ ಬಂದಾಗ ವಿಮರ್ಶೆ ಸಹಜವಾಗಿ ಹುಟ್ಟುತ್ತದೆ ಎಂದವರು ಹೇಳಿದರು.

ಡಾ.ಶ್ಯಾಮಸುಂದರ ಬಿದರ ಕುಂದಿ ಪ್ರತಿಕ್ರಿಯಿಸಿ, ಸೃಷ್ಟಿ ಮಾಡುವುದರ ಬೆಳಕನ್ನು ಹೆಚ್ಚು ಮಾಡುವುದು ವಿಮರ್ಶೆ. ಕನ್ನಡದಲ್ಲಿ ವಿಮರ್ಶೆ ಅತ್ಯಂತ ಶಿಸ್ತಿನಿಂದ ಬೆಳೆದು ಬಂದಿದೆ ಎಂದರು. ಡಾ.ಕಾಖಂಡಕಿ ಎಚ್.ವಿ. ಸಂವಾದ ನಿರ್ವಹಿಸಿದರು.

> ಭಾರತದ ಇಂಧನ ಬಳಕೆಯ ಮಾದರಿಗಳು ಅಭೂತಪೂರ್ವವಾಗಿವೆ. ದೇಶದಲ್ಲಿ ಸುಮಾರು 67 ಮಿಲಿಯನ್ ಜನರು ನಿಯಮಿತವಾಗಿ ಪೆಟ್ರೋಲ್, ಡೀಸೆಲ್ ಮತ್ತು ಬ್ಯಾಟರಿ ಸಾಧನಗಳನ್ನು ಬಳಸುತ್ತಾರೆ. ದೇಶದ ಕಚ್ಚಾ ತೈಲ ಬಳಕೆಯು 5 ಮಿಲಿಯನ್‌ನಿಂದ 5.4 ಶತಕೋಟಿ ಬ್ಯಾರೆಲ್‌ಗಳಿಗೆ ಏರಿಕೆಯಾಗಿದೆ. ಇದು ಶೀಘ್ರದಲ್ಲೇ ದಿನಕ್ಕೆ 6-7 ಮಿಲಿಯನ್ ಬ್ಯಾರೆಲ್‌ಗಳನ್ನು ತಲುಪಬಹುದು. ಅಂತರ್‌ರಾಷ್ಟ್ರೀಯ ಇಂಧನ ಏಜೆನ್ಸಿಯ ಪ್ರಕಾರ ಜಾಗತಿಕ ಶಕ್ತಿಯ ಶೇ.25ರಷ್ಟು ಭಾರತ ಹೊಂದಿರುತ್ತದೆ.
>
> -ಹರ್ದೀಪ್ ಸಿಂಗ್ ಪುರಿ, ಕೇಂದ್ರ ಪೆಟ್ರೋಲಿಯಂ ಮತ್ತು ನೈಸರ್ಗಿಕ ಅನಿಲ ಸಚಿವ

'ಸಿ.ಟಿ.ರವಿ ದೊಡ್ಡ ಡ್ರಾಮಾ ಮಾಸ್ಟರ್'

ಚಿಕ್ಕಮಗಳೂರು, ಜ.11: ಸಿ.ಟಿ.ರವಿ ಓರ್ವ ದೊಡ್ಡ ಡ್ರಾಮಾ ಮಾಸ್ಟರ್, ಸುಳ್ಳಿಗೆ ಸುಳ್ಳು ಪೋಣಿಸಿ ಕತೆ ಹೇಳುವುದರಲ್ಲಿ ಆತ ನಿಸ್ಸೀಮ ಎಂದು ಡಿಸಿಎಂ ಡಿ.ಕೆ.ಶಿವಕುಮಾರ್ ಟೀಕಿಸಿದ್ದಾರೆ.

ಸುವರ್ಣಸೌಧದ ಹೊರಗಡೆ ಅವರ ಬಳಿ ಪೊಲೀಸರು ಕೊಲೆ ಮಾಡುವುದಾಗಿ ಸಿ.ಟಿ.ರವಿ ಅವರ ಹತ್ತ ಬಂದಿರುವ ಬಗ್ಗೆ ಶನಿವಾರ ಜಿಲ್ಲೆಯ ಶೃಂಗೇರಿಗೆ ಭೇಟಿ ನೀಡಿದ್ದ ವೇಳೆ ಸುದ್ದಿಗಾರರ ಪ್ರಶ್ನೆಗಳಿಗೆ ಪ್ರತಿಕ್ರಿಯಿಸಿದ ಅವರು, ಸಿ.ಟಿ.ರವಿ ದೊಡ್ಡ ಡ್ರಾಮಾ ಮಾಸ್ಟರ್ ಆಗಿದ್ದಾರೆ. ಅವರದ್ದು ರಾಜ್ಯದ ನಾಯಕರು, ಬಿಜೆಪಿ ರಾಷ್ಟ್ರೀಯ ಪದಾಧಿಕಾರಿ ಎಂದು ಭಾವಿಸಿದ್ದೆ. ಅವರ ಮಾತು, ವಿಚಾರ ನೋಡಿದ ನಂತರ ಇಷ್ಟು ಕೀಳು ಮಟ್ಟಕ್ಕೆ ಇಳಿಯುತ್ತಾರೆ ಎಂದು ನಿರೀಕ್ಷೆ ಮಾಡಿರಲಿಲ್ಲ. ಈ ಪ್ರಕರಣದಲ್ಲಿ ಅವರು ಬೇರೆ ಯಾರ ಮಾತು ಕೇಳಬೇಕಿಲ್ಲ, ಅವರ ಆತ್ಮಸಾಕ್ಷಿಯ ಮಾತನ್ನು ಕೇಳಿಕೊಳ್ಳಲಿ ಎಂದು ಹೇಳಿದರು.

ಆ ರೀತಿ ಮಾತನಾಡಿಯೇ ಇಲ್ಲ ಎಂದು ಅವರ ಪಕ್ಷದ ಹಲವು ನಾಯಕರು ನನ್ನ ಬಳಿ ಹೇಳಿದ್ದಾರೆ. ಆತುರದಿಂದ ಆ ರೀತಿ ಮಾತನಾಡಿದ್ದೇನೆ, ಕ್ಷಮೆ ಕೇಳುತ್ತೇನೆ ಎಂದಿದ್ದರೆ ಪ್ರಕರಣ ಮುಗಿಯುತ್ತಿತ್ತು. ಅದನ್ನು ಬಿಟ್ಟು ಸುಳ್ಳಿಗೆ ಸುಳ್ಳು ಸೇರಿಸಿಕೊಂಡು ಹೋದರೆ ಪ್ರಯೋಜನವಿಲ್ಲ. ಅವರ ಆರೋಪ ಸುಳ್ಳು. ಅವರದ್ದೇ ಆದ ಅನೇಕ ತನಿಖಾ ತಂಡಗಳಿವೆಯಲ್ಲ ತನಿಖೆ ಮಾಡಿಸಲಿ ಎಂದರು.

ನಕ್ಸಲರ ಶಸ್ತ್ರಾಸ್ತ್ರ ವಿಚಾರವಾಗಿ ಸಿ.ಟಿ.ರವಿ ಅವರ ಹೇಳಿಕೆ ಬಗ್ಗೆ ಕೇಳಿದಾಗ, ಮುಖ್ಯಮಂತ್ರಿ ಬಳಿ ಬಂದು ಶರಣಾಗುವಾಗ ಯಾರಾದರೂ ಬಂದೂಕು ಹಿಡಿದುಕೊಂಡು ಬರುತ್ತಾರಾ?, ರವಿಗೆ ಇಷ್ಟು ಸಾಮಾನ್ಯ ಪ್ರಜ್ಞೆ ಇಲ್ಲವೇ?, ವೀರಪ್ಪನ್‌ನಿಂದ ರಾಜ್‌ಕುಮಾರ್ ಅವರನ್ನು ಬಿಡಿಸಿಕೊಂಡು ಬಂದಾಗ ಬಂದೂಕು ಸಮೇತ ಕರೆತರಲಾಗಿತ್ತೆ? ಎಂದು ಪ್ರಶ್ನಿಸಿದ ಡಿಕೆಶಿ, ಈ ವಿಚಾರವನ್ನು ನಿಭಾಯಿಸಲು ಪೊಲೀಸ್ ಇಲಾಖೆ ಇದೆ. ಅವರು ಕೆಲವು ವಿಚಾರಗಳನ್ನು ಗೌಪ್ಯವಾಗಿಟ್ಟುಕೊಂಡು ಕರ್ತವ್ಯ ನಿಭಾಯಿಸುತ್ತಿದ್ದಾರೆ ಎಂದು ಪ್ರತಿಕ್ರಿಯಿಸಿದರು.

'ಜ.14ರಿಂದ ಪಂಚಮಸಾಲಿ 2'ಎ' ಮೀಸಲಾತಿ 8ನೇ ಹಂತದ ಹೋರಾಟಕ್ಕೆ ಚಾಲನೆ'

ಬೆಳಗಾವಿ, ಜ.11: ಪಂಚಮಸಾಲಿ ಸಮುದಾಯಕ್ಕೆ ಪ್ರವರ್ಗ 2ಎ ಮತ್ತು ಲಿಂಗಾಯತ ಉಪ ಪಂಗಡಗಳಿಗೆ ಇತರ ಹಿಂದುಳಿದ ವರ್ಗಗಳ ಮೀಸಲಾತಿ ಕಲ್ಪಿಸಬೇಕೆಂದು ಆಗ್ರಹಿಸಿ ಜ.14ರಂದು ಕೂಡಲಸಂಗಮದ ಪಂಚಮಸಾಲಿ ಪೀಠದಿಂದ ಎಂಟನೇ ಹಂತದ ಹೋರಾಟಕ್ಕೆ ಚಾಲನೆ ನೀಡಲಾಗುವುದು ಎಂದು ಪೀಠಾಧ್ಯಕ್ಷ ಶ್ರೀ ಬಸವಜಯ ಮೃತ್ಯುಂಜಯ ಸ್ವಾಮೀಜಿ ತಿಳಿಸಿದ್ದಾರೆ.

ಶನಿವಾರ ನಗರದಲ್ಲಿ ಸುದ್ದಿಗೋಷ್ಠಿ ನಡೆಸಿ ಮಾತನಾಡಿದ ಅವರು, ಹಿಂದಿನ ಬೆಳಗಾವಿಯ ಚಳಿಗಾಲದ ಅಧಿವೇಶನ ಸಂದರ್ಭದಲ್ಲಿ ಸರಕಾರದ ಕುಮ್ಮಕ್ಕಿನಿಂದ ಪೊಲೀಸರು ನಮ್ಮ ಸಮುದಾಯದ ಹೋರಾಟಗಾರರ ಮೇಲೆ ಲಾಠಿಚಾರ್ಜ್ ಮಾಡಿದರು. ಲಾಠಿಚಾರ್ಜ್ ವೇಳೆ ಗಾಯಗೊಂಡ ಹೋರಾಟಗಾರರಿಗೆ 'ಲಿಂಗಾಯತ ಪಂಚಮಸಾಲಿ ಮೀಸಲಾತಿ ವೀರ' ಎಂಬ ಬಸವರಕ್ಷೆ ಕೊಡುತ್ತೇವೆ ಎಂದರು.

ಎಂಟನೇ ಹಂತದ ಹೋರಾಟದಲ್ಲಿ ರಾಜ್ಯಾದ್ಯಂತ 'ಪಂಚಮಸಾಲಿ ಪ್ರತಿಜ್ಞಾ ಕ್ರಾಂತಿ ಅಭಿಯಾನ' ಮಾಡುತ್ತೇವೆ. ಸಮುದಾಯದ ಮನೆ ಮನೆಗೆ ತೆರಳಿ ಅಭಿಪ್ರಾಯ ಸಂಗ್ರಹಿಸಿ ನಮ್ಮ ಗುರಿ ಸಾಧಿಸುತ್ತೇವೆ. ಪಂಚಮಸಾಲಿ ಸಮುದಾಯದವರು ಇದರಲ್ಲಿ ಹೆಚ್ಚಿನ ಸಂಖ್ಯೆಯಲ್ಲಿ ಪಾಲ್ಗೊಳ್ಳಬೇಕು ಎಂದು ಸ್ವಾಮೀಜಿ ಮನವಿ ಮಾಡಿದರು.

ವಿಜಯಪುರದಲ್ಲಿ ಮೈಸೂರು ಸ್ಯಾಂಡಲ್ ಸೋಪ್ ಘಟಕ: ಎಂ.ಬಿ.ಪಾಟೀಲ್

ವಿಜಯಪುರ, ಜ.11: ಇಲ್ಲಿನ ಹೊರವಲಯದ ಇಟ್ಟಂಗಿಹಾಳ ಬಳಿ 10 ಎಕರೆ ಜಾಗದಲ್ಲಿ ಮೈಸೂರು ಸ್ಯಾಂಡಲ್ ಸೋಪ್ ತಯಾರಿಕೆ ಘಟಕ ಆರಂಭಿಸಲಾಗುವುದು. ಇದರಿಂದ 400 ಮಂದಿಗೆ ಉದ್ಯೋಗ ಸಿಗಲಿದೆ. ಜತೆಗೆ ಬೆಂಗಳೂರಿನಲ್ಲೂ ಕೆಎಸ್‌ಡಿಎಲ್ ಕಾರ್ಖಾನೆ ವಿಸ್ತರಣೆ ಮತ್ತು ಆಧುನೀಕರಣ ನಡೆಯುತ್ತಿದೆ ಎಂದು ಬೃಹತ್ ಮತ್ತು ಮಧ್ಯಮ ಕೈಗಾರಿಕಾ ಸಚಿವ ಎಂ.ಬಿ.ಪಾಟೀಲ್ ಹೇಳಿದ್ದಾರೆ.

ಶನಿವಾರ ಕೆಎಸ್‌ಡಿಎಲ್ ಏರ್ಪಡಿಸಿದ್ದ ಸಾಬೂನು ಮೇಳಕ್ಕೆ ಚಾಲನೆ ನೀಡಿ ಅವರು ಮಾತನಾಡಿದರು. ಇದಕ್ಕೂ ಮೊದಲು ನಾಗಠಾಣ ಶಾಸಕ ವಿಠಲ ಕಟಕದೊಂಡ ಮಾತನಾಡಿ, ವಿಜಯಪುರದಲ್ಲಿ ಮೈಸೂರು ಸ್ಯಾಂಡಲ್ ಸೋಪ್ ತಯಾರಿಕಾ ಘಟಕ ಆರಂಭಿಸಬೇಕು ಎಂದು ಮನವಿ ಮಾಡಿದ್ದರು. ಇದಕ್ಕೆ ಕೂಡಲೇ ಸ್ಪಂದಿಸಿದ ಅವರು, ತಮ್ಮ ಯೋಜನೆಯನ್ನು ಪ್ರಕಟಿಸಿದರು.

ವಿಜಯಪುರದ ಸಾಬೂನು ಘಟಕದಿಂದ ಉತ್ತರ ಕರ್ನಾಟಕಕ್ಕೆ ಮಾತ್ರವಲ್ಲದೆ, ಮಹಾರಾಷ್ಟ್ರಕ್ಕೂ ಇಲ್ಲಿಂದಲೇ ಸರಬರಾಜು ಮಾಡುವ ಕೆಲಸ ಮಾಡಲಾಗುವುದು. ಕೆಎಸ್‌ಡಿಎಲ್ ಮೊದಲು ನಷ್ಟದಲ್ಲಿತ್ತು. ಈಗ ಮೂರು ಪಾಳಿಯಲ್ಲಿ ಕೆಲಸ ನಡೆಯುತ್ತಿದ್ದು, ಸಂಸ್ಥೆಯು ಲಾಭದ ಹಳಿಗೆ ಬಂದಿದೆ. ಜತೆಗೆ ತಾವು ಸಚಿವರಾದ ಮೇಲೆ ಗುಣಮಟ್ಟದ 20 ಹೊಸ ಉತ್ಪನ್ನಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿದೆ. ಬರುವ ದಿನಗಳಲ್ಲಿ ಸಂಸ್ಥೆಯ ಗತವೈಭವ ಮರುಕಳಿಸುವಂತೆ ಮಾಡಲಾಗುವುದು ಎಂದು ಅವರು ತಿಳಿಸಿದರು.

ಶಾಸಕ ಬಸನಗೌಡ ಪಾಟೀಲ್ ಯತ್ನಾಳ್, ಸಚಿವ ಎಂ.ಬಿ.ಪಾಟೀಲ್ ಇದುವರೆಗೆ ತೆಗೆದುಕೊಂಡಿರುವ ಉಪಕ್ರಮಗಳ ಬಗ್ಗೆ ಪ್ರಶಂಸೆ ವ್ಯಕ್ತಪಡಿಸಿದರು. ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಸಂಸ್ಥೆಯ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕ ಪಿ.ಕೆ.ಎಂ.ಪ್ರಶಾಂತ್, ಜಿಲ್ಲಾಧಿಕಾರಿ ಭೂಪಾಲನ್, ಎಸ್ಪಿ ಲಕ್ಷ್ಮಣ ನಿಂಬರಗಿ, ಜಿಪಂ ಸಿಇಒ ಋಷಿ ಆನಂದ್, ಇತರರು ಉಪಸ್ಥಿತರಿದ್ದರು.

> ಕಿರಾಣಿ ಅಂಗಡಿ, ವಿಮಾನ ನಿಲ್ದಾಣ, ವಿದೇಶಗಳ ಮಳಿಗೆ ಹೀಗೆ ಎಲ್ಲ ಕಡೆಯೂ ಮೈಸೂರು ಸ್ಯಾಂಡಲ್ ಸೋಪ್ ಮತ್ತು ಸಂಸ್ಥೆಯ ಇತರ ಉತ್ಪನ್ನಗಳು ದೊರೆಯುವಂತೆ ಮಾಡಲಾಗುತ್ತಿದೆ. ಬೆಂಗಳೂರು ಅಂತರ್‌ರಾಷ್ಟ್ರೀಯ ವಿಮಾನ ನಿಲ್ದಾಣದಲ್ಲಿ ರಾಜ್ಯದ ವಿಶಿಷ್ಟ ಉತ್ಪನ್ನಗಳ ಮಾರಾಟಕ್ಕೆಂದೇ ಕಲಾಲೋಕ ಮಳಿಗೆ ಸ್ಥಾಪಿಸಲಾಗಿದೆ. ಸಂಸ್ಥೆಯ ಅಧ್ಯಕ್ಷ ಸಿ.ಎಸ್.ನಾಡಗೌಡ ಕೂಡ ಸಂಸ್ಥೆಯ ಏಳ್ಗೆಗೆ ಶ್ರಮಿಸುತ್ತಿದ್ದಾರೆ.
>
> -ಎಂ.ಬಿ.ಪಾಟೀಲ್, ಸಚಿವ

ಹಿಂದುತ್ವದ ಹೆಸರಿನಲ್ಲಿ ಹದಗೆಟ್ಟಿರುವ ಮಲೆನಾಡು ವಾತಾವರಣ

ಡಾ.ಅಂಜಲಿ ಹೇಮಂತ್ ನಿಂಬಾಳ್ಕರ್

ಬೆಂಗಳೂರು, ಜ.11: ಖಾನಪುರ, ಕಾರವಾರ ಸೇರಿದಂತೆ ಕಾಡು ಪ್ರದೇಶ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹಿಂದುತ್ವದ ಹೆಸರಿನಲ್ಲಿ ಒಳ್ಳೆಯ ವಾತಾವರಣವನ್ನು ಗಲೀಜು ಮಾಡಿದ್ದಾರೆ ಎಂದು ಎಐಸಿಸಿ ಕಾರ್ಯದರ್ಶಿ ಡಾ.ಅಂಜಲಿ ಹೇಮಂತ್ ನಿಂಬಾಳ್ಕರ್ ಹೇಳಿದ್ದಾರೆ.

ಶನಿವಾರ ಕುಮಾರಕೃಪಾದ ಗಾಂಧಿಭವನ ಸಭಾಂಗಣದಲ್ಲಿ ವೆಬ್ ಚಾನೆಲ್ ಕನ್ನಡ ಪ್ಲಾನೆಟ್ ಸಮ್ಮಿಳನ-2025 ಮತ್ತು ಭಾರತ ಸಂವಿಧಾನ ಸಂಭ್ರಮ-75 ಕಾರ್ಯಕ್ರಮದ ಅಧ್ಯಕ್ಷತೆವಹಿಸಿ ಮಾತನಾಡಿದ ಅವರು, ಯುವ ಪೀಳಿಗೆ ಹಿಂದುತ್ವ ಬಿಟ್ಟು ಹೊರಬಂದು ಪ್ರಜ್ಞಾವಂತರಾಗಬೇಕು. ಜತೆಗೆ ಬಾಪೂ ಅವರ ತತ್ವ, ಮಾರ್ಗದರ್ಶನ ಪಾಲನೆ ಮಾಡಬೇಕು ಎಂದು ನುಡಿದರು.

ಮಹಾತ್ಮ ಗಾಂಧೀಜಿ ಮತ್ತು ಡಾ.ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ಅವರ ವೈಚಾರಿಕ ಚಿಂತನೆ ಬೇರೆ ಬೇರೆ ಆಗಿದ್ದರೂ, ಅವರ ಶೋಷಿತರ ಪರವಾಗಿ ಒಂದೇ ಗುರಿ ಹೊಂದಿದ್ದರು. ಶೋಷಿತರು ಸಾಮಾಜಿಕ, ಶೈಕ್ಷಣಿಕ ಹಾಗೂ ಆರ್ಥಿಕವಾಗಿ ಮುಂದೆ ಬರಬೇಕೆಂದು ಈ ಇಬ್ಬರೂ ಮಹನೀಯರು ಕನಸು ಕಂಡಿದ್ದರು. ನಾವು ಸಹ ಸಂವಿಧಾನ ರಕ್ಷಣೆ ಮಾಡುವ ಜತೆಗೆ, ಶೋಷಿತರ ಪರವಾಗಿ ಕೆಲಸ ಮಾಡಬೇಕಾಗಿದೆ ಎಂದು ಅವರು ಅಭಿಪ್ರಾಯಪಟ್ಟರು.

> ನಾವು ಸಂವಿಧಾನದ ನಿಜವಾದ ಮೌಲ್ಯವನ್ನು, ಆಂತರ್ಯವನ್ನು ಅರ್ಥಮಾಡಿಕೊಳ್ಳಬೇಕು ಮತ್ತು ಸಂವಿಧಾನದ ಆಶಯಗಳನ್ನು ನಿಜ ಸ್ಫೂರ್ತಿಯೊಂದಿಗೆ ಜಾರಿಗೆ ತರಬೇಕು. ನಾವೆಲ್ಲರೂ ಸಮಾನತೆ, ಸ್ವಾತಂತ್ರ್ಯ ಮತ್ತು ಭ್ರಾತೃತ್ವದ ಬಗ್ಗೆ ಮಾತನಾಡುತ್ತೇವೆ. ನಾವು ಅದನ್ನು ಮತ್ತೆ ಮತ್ತೆ ಪುನರುಚ್ಚರಿಸಿದರೆ ಸಾಲದು. ಅದನ್ನು ನಮ್ಮ ದಿನನಿತ್ಯದ ಬದುಕಲ್ಲಿ, ನಮ್ಮ ಆಡಳಿತದಲ್ಲಿ ಜಾರಿಗೆ ತರಬೇಕು ಮತ್ತು ಸಾಕಾರಗೊಳಿಸಬೇಕು.
>
> -ಡಾ.ಅಂಜಲಿ ನಿಂಬಾಳ್ಕರ್, ಎಐಸಿಸಿ ಕಾರ್ಯದರ್ಶಿ

ಕೆಮ್ತೂರು ದೊಡ್ಡಣ್ಣ ಶೆಟ್ರೆನ ನೆಂಪುದ ತುಳು ನಾಟಕ ಪರ್ಬ: 'ಈದಿ' ಪ್ರಥಮ, 'ದಿ ಫೈಯರ್' ದ್ವಿತೀಯ

ಉಡುಪಿ, ಜ.11: ತುಳುಕೂಟ ಉಡುಪಿ, ಕರ್ನಾಟಕ ತುಳು ಸಾಹಿತ್ಯ ಅಕಾಡಮಿ ಸಹಭಾಗಿತ್ವದಲ್ಲಿ ಉಡುಪಿ ಎಂಜಿಎಂ ಕಾಲೇಜಿನ ಮುದ್ದಣ ಮಂಟಪದಲ್ಲಿ ಆಯೋಜಿಸಿದ್ದ 23ನೇ ವರ್ಷದ ಕೆಮ್ತೂರು ತುಳು ನಾಟಕ ಸ್ಪರ್ಧೆಯಲ್ಲಿ ಸುಮನಸಾ ಕೊಡವೂರು ತಂಡ ಪ್ರದರ್ಶಿಸಿದ 'ಈದಿ' ನಾಟಕ ಪ್ರಥಮ ಬಹುಮಾನದೊಂದಿಗೆ 20,000 ರೂ. ನಗದು, ಶಾಶ್ವತ ಫಲಕ ಹಾಗೂ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಗೆದ್ದುಕೊಂಡಿದೆ.

ಪಟ್ಲದ ಭೂಮಿಗೀತ ಸಾಂಸ್ಕೃತಿಕ ವೇದಿಕೆ ಸಂತೋಷ್ ನಾಯಕ್ ಪಟ್ಲ ನಿರ್ದೇಶನದಲ್ಲಿ ಪ್ರದರ್ಶಿಸಿದ ಎಡುವರ್ಡೊ ಗೆಲಿಯಾನೋರ 'ದಿ ಫೈಯರ್' ದ್ವಿತೀಯ ಶ್ರೇಷ್ಠ ನಾಟಕವಾಗಿ ಆಯ್ಕೆಯಾಗಿ 15,000ರೂ. ನಗದು, ಶಾಶ್ವತ ಫಲಕ ಹಾಗೂ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಪಡೆಯಲಿದೆ. ಮುಂಬೈಯ ರಂಗಮಿಲನ ಮನೋಹರ ಶೆಟ್ಟಿ ನಂದಳಿಕೆ ನಿರ್ದೇಶನದಲ್ಲಿ ಪ್ರದರ್ಶಿಸಿದ 'ಸೋಕ್ರಟಿಸ್ ತೃತೀಯ ಅತ್ಯುತ್ತಮ ನಾಟಕವೆಂದು ಆಯ್ಕೆಯಾಗಿದ್ದು, 10,000ರೂ. ನಗದು, ಫಲಕ ಹಾಗೂ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆಯಲಿದೆ.

■ ವಿದ್ದು ಉಚ್ಚಿಲ್ ಶ್ರೇಷ್ಠ ನಿರ್ದೇಶಕ: ಸ್ಪರ್ಧೆಯಲ್ಲಿ ಶ್ರೇಷ್ಠ ನಿರ್ದೇಶನಕ್ಕಿರುವ ಪ್ರಥಮ ಬಹುಮಾನ 1,000 ರೂ. ಹಾಗೂ ಶಾಶ್ವತ ಫಲಕವು ಸ್ಪರ್ಧಾಕೂಟದ ಅತ್ಯುತ್ತಮ ನಾಟಕವೆಂದು ಆಯ್ಕೆಯಾದ 'ಈದಿ' ನಾಟಕದ ನಿರ್ದೇಶಕ ವಿದ್ದು ಉಚ್ಚಿಲ್‌ರ ಪಾಲಾಗಿದೆ. ಸಂತೋಷ್ ನಾಯಕ್ ಪಟ್ಲ ಅವರು ದ್ವಿತೀಯ ಹಾಗೂ ಮನೋಹರ ಶೆಟ್ಟಿ ನಂದಳಿಕೆ ತೃತೀಯ ಬಹುಮಾನ ಪಡೆದಿದ್ದಾರೆ. ಉಳಿದ ಪ್ರಶಸ್ತಿಗಳ ವಿವರ ಹೀಗಿದೆ.

ಶ್ರೇಷ್ಠ ರಂಗ ಪರಿಕರ/ಪ್ರಸಾದನ: ಪ್ರಥಮ ಬಹುಮಾನ 1,000 ರೂ. ನಗದು ಸಹಿತ ಸುಮನಸಾ ಕೊಡವೂರು ಉಡುಪಿ, ದ್ವಿತೀಯ: ರಂಗಮಿಲನ ಮುಂಬೈ, ತೃತೀಯ: ಕರಾವಳಿ ಕಲಾವಿದರು ಮಲ್ಪೆ.

■ ಶ್ರೇಷ್ಠ ಬೆಳಕು: ಪ್ರಥಮ ಬಹುಮಾನ 1,000 ರೂ.ನಗದು ಸಹಿತ ಪ್ರಜ್ವಿನ್ ಕೆ. ವಾಸು, ಪಟ್ಲ ಭೂಮಿಗೀತ ಸಾಂಸ್ಕೃತಿಕ ವೇದಿಕೆಯ 'ದಿ ಫೈಯರ್', ದ್ವಿತೀಯ: ಪ್ರವೀಣ್ ಜಿ. ಕೊಡವೂರು, ನಿಖಿಲ್ ಮೈಂದನ್, ನಾಟಕ:ಈದಿ, ತಂಡ:ಸುಮನಸಾ ಕೊಡವೂರು, ತೃತೀಯ: ಪ್ರವೀಣ್ ಜಿ. ಕೊಡವೂರು, ನಾಟಕ: ಸೋಕ್ರಟಿಸ್, ತಂಡ: ರಂಗಮಿಲನ ಮುಂಬೈ.

■ ಶ್ರೇಷ್ಠ ಸಂಗೀತ: ಪ್ರಥಮ ಬಹುಮಾನ 1,000 ರೂ.ನಗದು ಸಹಿತ ಶೋಧನ್ ಎರ್ಮಾಳ್, ನಾಟಕ: ಈದಿ, ತಂಡ: ಸುಮನಸಾ ಕೊಡವೂರು, ದ್ವಿತೀಯ: ಅನಿಲ್ ಕುಮಾರ್ ಉದ್ಯಾವರ, ನಾಟಕ: ದಿ ಫೈಯರ್, ತಂಡ: ಭೂಮಿಗೀತ ಸಾಂಸ್ಕೃತಿಕ ವೇದಿಕೆ ಪಟ್ಲ, ತೃತೀಯ: ದಿವಾಕರ್ ಕಟೀಲ್, ನಾಟಕ: ಸೋಕ್ರಟಿಸ್, ತಂಡ: ರಂಗ ಮಿಲನ, ಮುಂಬೈ.

■ ಶ್ರೇಷ್ಠ ನಟ: ಪ್ರಥಮ ಬಹುಮಾನ 1,000ರೂ. ನಗದು ಸಹಿತ ಸುರೇಂದ್ರ ಕುಮಾರ್ ಮಾರ್ನಾಡ್, ನಾಟಕ: ಸೋಕ್ರಟಿಸ್, ತಂಡ: ರಂಗಮಿಲನ ಮುಂಬಯಿ, ದ್ವಿತೀಯ: ನಾರಾಯಣ ಪಾತ್ರಧಾರಿ ರಾಜೇಶ್ ಭಟ್ ಪಣಿಯಾಡಿ, ನಾಟಕ: ತುದೆ ದಾಂಟಿ ಬೊಕ್ಕ, ತಂಡ: ಸಂಸ್ಕೃತಿ ವಿಶ್ವ ಪ್ರತಿಷ್ಠಾನ ಉಡುಪಿ, ತೃತೀಯ: ಮಹಮ್ಮದ್ ಪಾತ್ರಧಾರಿ ನಾಗೇಶ್ ಪ್ರಸಾದ್, ನಾಟಕ: ಈದಿ, ತಂಡ: ಸುಮನಸಾ ಕೊಡವೂರು.

■ ಶ್ರೇಷ್ಠ ನಟಿ: ಪ್ರಥಮ ಬಹುಮಾನ 1,000ರೂ. ನಗದು ಸಹಿತ ರೋಶ್ನಿ ಪಾತ್ರಧಾರಿಣಿ ಧೃತಿ ಸಂತೋಷ್, ನಾಟಕ: ಈದಿ, ತಂಡ: ಸುಮನಸಾ ಕೊಡವೂರು, ದ್ವಿತೀಯ: ಸೋಕ್ರಟಿಸ್ ನಾಟಕದ ಸಾಂತಿಪೆ ಪಾತ್ರಧಾರಿ ದೀಕ್ಷಾ ದೇವಾಡಿಗ ತಂಡ: ರಂಗಮಿಲನ, ಮುಂಬಯಿ, ತೃತೀಯ: ತುದೆ ದಾಂಟಿ ಬೊಕ್ಕ ನಾಟಕದ ಪದ್ಮಾವತಿ ಪಾತ್ರಧಾರಿ ಶಿಲ್ಪಾ ಜೋಶಿ ತಂಡ: ಸಂಸ್ಕೃತಿ ವಿಶ್ವ ಪ್ರತಿಷ್ಠಾನ ಉಡುಪಿ.

■ ತೀರ್ಪುಗಾರರ ಮೆಚ್ಚುಗೆ ಪಡೆದವರು:

ನಟರು: 1.ಪೆರ್ಗ ನಾಟಕದ ದ್ಯಾವಪ್ಪೆ ಪಾತ್ರಧಾರಿ ನೂತನ್ ಕುಮಾರ್ ಕೊಡಂಕೂರು, ತಂಡ: ಕರಾವಳಿ ಕಲಾವಿದರು ಮಲ್ಪೆ, 2.ದಿ ಫೈಯರ್ ನಾಟಕದ ವ್ಯಕ್ತಿ 5, ಕೊಲಂಬಸ್, ಪೆಡ್ರೋ ಪಾತ್ರಧಾರಿ ದೀಪಕ್ ಜೈನ್ ತಂಡ: ಭೂಮಿಗೀತ ಸಾಂಸ್ಕೃತಿಕ ವೇದಿಕೆ ಪಟ್ಲ, 3. ಈದಿ ನಾಟಕದ ಪಂಡಿತ್ ನಾರಾಯಣ್ ಹಕ್ಸರ್ ಪಾತ್ರಧಾರಿ ಅಕ್ಷತ್ ಅಮೀನ್ ತಂಡ: ಸುಮನಸಾ ಕೊಡವೂರು, 4. ಸೋಕ್ರಟಿಸ್ ನಾಟಕದ ಪ್ಲೇಟೋ ಪಾತ್ರಧಾರಿ ಲತೇಶ್ ಪೂಜಾರಿ ತಂಡ: ರಂಗಮಿಲನ, ಮುಂಬಯಿ.

ನಟಿಯರು: 1.ಪೆರ್ಗ ನಾಟಕದ ಸಂಕಮ್ಮಕ್ಕೆ ಪಾತ್ರಧಾರಿಣಿ ಚಂದ್ರಕಲಾ ರಾವ್ ಕದಿಕೆ ತಂಡ: ಕರಾವಳಿ ಕಲಾವಿದರು ಮಲ್ಪೆ. 2.ದಿ ಫೈಯರ್ ನಾಟಕದ ವ್ಯಕ್ತಿ 1, ಮೊದಲ ಹೆಣ್ಣು, ಜುವಾನ ಪಾತ್ರಧಾರಿ ಸಹನಾ ಪಟ್ಲ ತಂಡ: ಭೂಮಿಗೀತ ಸಾಂಸ್ಕೃತಿಕ ವೇದಿಕೆ, ಪಟ್ಲ. 3. ದಿ ಫೈಯರ್ ನಾಟಕದ ವ್ಯಕ್ತಿ 2, ಸೃಷ್ಟಿ, ಜೂಜಿನ ಹೆಣ್ಣು ಪಾತ್ರಧಾರಿಣಿ ವಂಶಿ ಆರ್. ಅಮೀನ್ ತಂಡ: ಭೂಮಿಗೀತ ಸಾಂಸ್ಕೃತಿಕ ವೇದಿಕೆ ಪಟ್ಲ. 4. ಈದಿ ನಾಟಕದ ಝುರೀನಾ ಪಾತ್ರಧಾರಿಣಿ ರಾಧಿಕಾ ದಿವಾಕರ್ ತಂಡ: ಸುಮನಸಾ ಕೊಡವೂರು.

■ ಬಾಲನಟ/ನಟಿಯರು: 1.ಅದ್ವೈತ, ಕೇದಾರ, ಆಶ್ರಿತ, ತುದೆ ದಾಂಟಿ ಬೊಕ್ಕ ನಾಟಕ ಸಂಸ್ಕೃತಿ ವಿಶ್ವ ಪ್ರತಿಷ್ಠಾನ ಉಡುಪಿ.

23ನೇ ವರ್ಷದ ಕೆಮ್ತೂರು ತುಳುನಾಟಕ ಸ್ಪರ್ಧೆಯ ತೀರ್ಪುಗಾರರಾಗಿ ಖ್ಯಾತ ರಂಗಕರ್ಮಿಗಳಾದ ಡಾ.ಗಣನಾಥ ಎಕ್ಕಾರು, ಡಾ.ಭರತ್ ಕುಮಾರ್ ಪೊಲಿಪು ಮುಂಬೈ ಹಾಗೂ ಡಾ.ಸುಕನ್ಯ ಮಾರ್ಟಿಸ್ ಸಹಕರಿಸಿದ್ದರು ಎಂದು ಉಡುಪಿ ತುಳುಕೂಟದ ಅಧ್ಯಕ್ಷ ಬಿ.ಜಯಕರ ಶೆಟ್ಟಿ ಇಂದ್ರಾಳಿ ಹಾಗೂ ಕೆಮ್ತೂರು ನಾಟಕ ಸ್ಪರ್ಧೆಯ ಸಂಚಾಲಕರಾದ ಬಿ. ಪ್ರಭಾಕರ ಭಂಡಾರಿ ಪತ್ರಿಕಾ ಪ್ರಕಟನೆಯಲ್ಲಿ ತಿಳಿಸಿದ್ದಾರೆ.

ಜ.26ರಂದು ಪ್ರಶಸ್ತಿ ಪ್ರದಾನ

ಕೆಮ್ತೂರು ತುಳು ನಾಟಕ ಸ್ಪರ್ಧೆಯ ಪ್ರಶಸ್ತಿ ಪ್ರದಾನ ಸಮಾರಂಭ ಜನವರಿ 26ರಂದು ಸಂಜೆ ಉಡುಪಿ ಎಂಜಿಎಂ ಕಾಲೇಜಿನ ಮುದ್ದಣ ಮಂಟಪದಲ್ಲಿ ನಡೆಯಲಿರುವುದು.

ಸಮಾರಂಭದ ಕೊನೆಗೆ ಈ ಬಾರಿ ಪ್ರಥಮ ಪ್ರಶಸ್ತಿ ವಿಜೇತ ನಾಟಕದ ಮರುಪ್ರದರ್ಶನ ನಡೆಯಲಿದೆ ಎಂದು ಉಡುಪಿ ತುಳುಕೂಟದ ಅಧ್ಯಕ್ಷ ಬಿ. ಜಯಕರ ಶೆಟ್ಟಿ ಇಂದ್ರಾಳಿ ಹೇಳಿಕೆಯಲ್ಲಿ ತಿಳಿಸಿದ್ದಾರೆ.

ಕೊಡಗು ತಡೆಗೋಡೆ ಕಾಮಗಾರಿ ವೀಕ್ಷಣೆ

ಎಪ್ರಿಲ್ ಅಂತ್ಯದೊಳಗೆ ದುರಸ್ತಿ ಕಾರ್ಯ ಪೂರ್ಣ: ಸಚಿವ ಸತೀಶ್ ಜಾರಕಿಹೊಳಿ

ಮಡಿಕೇರಿ, ಜ.11: ಕೊಡಗು ಜಿಲ್ಲಾ ಕೇಂದ್ರ ಮಡಿಕೇರಿಯ ಜಿಲ್ಲಾಡಳಿತ ಭವನ ಬಳಿಯ ತಡೆಗೋಡೆ ಕಾಮಗಾರಿಯನ್ನು ಲೋಕೋಪಯೋಗಿ ಸಚಿವ ಸತೀಶ್ ಜಾರಕಿಹೊಳಿ ಅವರು ಶನಿವಾರ ವೀಕ್ಷಿಸಿದ್ದಾರೆ.

ಸಂಬಂಧಪಟ್ಟ ಇಂಜಿನಿಯರ್‌ರಿಂದ ಮಾಹಿತಿ ಪಡೆದು ಮಾತನಾಡಿದ ಸಚಿವರು, ತಡೆಗೋಡೆಯ ದುರಸ್ತಿ ಕಾರ್ಯವನ್ನು ಪ್ರಸಕ್ತ ಸಾಲಿನ ಎಪ್ರಿಲ್ ಅಂತ್ಯದೊಳಗೆ ಪೂರ್ಣಗೊಳಿಸಲಾಗುವುದು ಎಂದು ತಿಳಿಸಿದರು.

ನಗರದ ಜನರಲ್ ತಿಮ್ಮಯ್ಯ ವೃತ್ತದಿಂದ ಮಂಗಳೂರು ಕಡೆಗೆ ತೆರಳುವ ರಸ್ತೆಯ ಬಲಭಾಗದಲ್ಲಿ ಕೆಲ ವರ್ಷಗಳ ಹಿಂದೆ, ಜಿಲ್ಲಾಡಳಿತ ಭವನದ ಸುರಕ್ಷತೆಗಾಗಿ ತಡೆಗೋಡೆಯನ್ನು ನಿರ್ಮಿಸಲಾಗಿತ್ತು. ಇದು ನಂತರದ ವರ್ಷದ ಭಾರೀ ಮಳೆಯ ಸಂದರ್ಭ ಕುಸಿತಕ್ಕೆ ಒಳಗಾಗುವ ಅಪಾಯವನ್ನು ಎದುರಿಸಿದ ಹಿನ್ನೆಲೆ, ದುರಸ್ತಿ ಕಾರ್ಯವನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿದೆ ಎಂದರು.

ತಡೆಗೋಡೆಯನ್ನು ಎರಡು ಹಂತಗಳಲ್ಲಿ ಮೆಟ್ಟಿಲಿನ ಮಾದರಿಯಲ್ಲಿ ದುರಸ್ತಿ ಪಡಿಸಲಾಗುತ್ತದೆ. ಈ ಹಿಂದಿನ ತಡೆಗೋಡೆಯ ಅರ್ಧ ಭಾಗವನ್ನು ಅದು ಇರುವ ಯಥಾಸ್ಥಿತಿಯಲ್ಲಿ ಗಟ್ಟಿಗೊಳಿಸಿ, ಅದರ ಮೇಲೆ ಕಾಂಕ್ರಿಟ್ ಹಾಕಲಾಗುತ್ತದೆ. ಬಳಿಕ ಮತ್ತೊಂದು ಹಂತವನ್ನು 45 ಡಿಗ್ರಿ ಕೋನದಲ್ಲಿ ತಡೆಗೋಡೆ ನಿರ್ಮಿಸಿ ಬಲ ಪಡಿಸಲಾಗುತ್ತದೆ ಎಂದು ಸಚಿವರು ವಿವರಿಸಿದರು.

ಸಿಎಂ ಕಾನೂನು ಸಲಹೆಗಾರ,ಶಾಸಕ ಎ.ಎಸ್.ಪೊನ್ನಣ್ಣ, ಶಾಸಕ ಡಾ.ಮಂತರ್ ಗೌಡ, ಗ್ಯಾರಂಟಿ ಯೋಜನೆ ಅನುಷ್ಠಾನ ಸಮಿತಿಯ ಜಿಲ್ಲಾಧ್ಯಕ್ಷ ಧರ್ಮಜ ಉತ್ತಪ್ಪ, ಮಡಿಕೇರಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ಅಧ್ಯಕ್ಷ ರಾಜೇಶ್ ಯಲ್ಲಪ್ಪ, ವಿಧಾನ ಪರಿಷತ್ ಮಾಜಿ ಸದಸ್ಯೆ ವೀಣಾ ಅಚ್ಚಯ್ಯ, ಜಿಲ್ಲಾಧಿಕಾರಿ ವೆಂಕಟ್ ರಾಜಾ, ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ವರಿಷ್ಠಾಧಿಕಾರಿ ಕೆ.ರಾಮರಾಜನ್, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ಅಧೀಕ್ಷಕ ಇಂಜಿನಿಯರ್ ಕೆ.ಎನ್.ನಳಿನಿ, ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ಎಂ.ಪಿ.ಮುತ್ತುರಾಜು, ಪ್ರಮುಖರಾದ ಚಂದ್ರಮೌಳಿ, ಟಿ.ಪಿ.ರಮೇಶ್, ತೆನ್ನೀರ ಮೈನಾ, ಕೆ.ಜಿ. ಪೀಟರ್, ಅಂಬೆಕಲ್ಲು ನವೀನ್, ಪ್ರಕಾಶ್ ಆಚಾರ್ಯ, ಯಾಕೂಬ್ ಸೇರಿದಂತೆ ಪ್ರಮುಖರು ಹಾಜರಿದ್ದರು.